

# RAJYA SABHA

Wednesday, the 10th December, 1980/  
the 19th Agrayayna, 1902 (Saka)

The House met at eleven of the clock.  
Mr. Chairman in the Chair.

## ORAL ANSWERS TO QUESTIONS

### Registration of Patel Education Society

\*321. SHRIMATI SUSHILA SHANKAR ADIVAREKAR:†

SHRIMATI MARAGATHAM CHANDRASEKHAR:

Will the Minister of EDUCATION be pleased to refer to the reply to Unstarred Question 842 given in the Rajya Sabha on the 6th August, 1980 and state:

(a) the date on which the Patel Education Society (Springdales School) was registered with the Registrar of Societies, Delhi;

(b) whether the Society is filing the list of members of the Managing Committee every year as per section 4 of the Societies Registration Act, 1860;

(c) if so, what are the names and addresses of the members of the Managing Committee year-wise, since its registration along with dates and month of the year in which lists were filed by the Society to the Registrar of Societies, Delhi; and

(d) if the reply to part (b) above be in the negative, what action Government have taken or propose to take against the Society?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) The Patel Education Society was registered with the Registrar of Societies, Delhi, vide Registration No. S/961 on 5th May, 1956.

(b) According to the information furnished by the Registrar of Firms

† The question was actually asked on the floor of the House by Shrimati Sushila Shankar Adivarekar.

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and Societies, Delhi, the Society has been filing such statements as required under Section 4 of the Societies Registration Act, 1860.

(c) The required information, as made available by the Registrar of Firms and Societies, Delhi, is given in copies of year-wise lists which are laid on the Table of the Sabha. [See Appendix CXVI Annexure No. 112]

(d) Does not arise.

SHRIMATI SUSHILA SHANKAR ADIVAREKAR: Sir, I would like to draw the attention of the hon. Education Minister that from the statement that he has laid on the Table of the House regarding the Patel Education Society he himself will find that in the year 1968-69 the election took place and Mrs. Rajni Kumar was elected as the chairman—she was the principal of the school—and since then the same position is existing till today. I would only like to know whether an employee of this school could also be the chairman of the society, whether this sort of thing is permissible where an employee could also be the Chairman of a school, and the whole working of the institution as well as the school is being done by the same person. So, there are a number of irregularities; there are a number of other things also which are going on. But the person being one and the same...

MR. CHAIRMAN: The basic point is, can an employee be the Chairman?

SHRI S. B. CHAVAN: I have gone through the memorandum of association of this educational institution and the Delhi Education Act, and there is no bar.

MR. CHAIRMAN: Any other supplementary?

SHRIMATI SUSHILA SHANKAR ADIVAREKAR: There might not be any bar, but I think this is a point which...

MR. CHAIRMAN: It is a question of propriety, nothing more.

SHRIMATI SUSHILA SHANKAR ADIVAREKAR: Sir, I think that

while framing such rules or amending the laws, he will take into consideration this point in the interest of education.

Now, Sir, yesterday a question was tabled in the House to the Finance Minister regarding the same institution, but it did not come up. It was regarding the financial aspects of this society as well as the members of the society who were there. The Finance Minister has answered it. And I would like to quote from his answer that she has given as gift two houses to the society and while making the gift, there is also an income of rent from them. I would like to know whether this sort of conditional gifting away of two properties to the society and also getting an income from them and avoiding income-tax and other things are also permissible.

MR. CHAIRMAN: I may say that the question does not really arise; he needs notice for that. It does not come within this question.

SHRI SUNDER SINGH BHANDARI: Whether notice is required or not should be stated by the Minister.

MR. CHAIRMAN: I am only saying that he would require notice. It is for him; he may not require it. Do you require notice? I say, it does not arise. That is all. Any other supplementary?

SHRIMATI SUSHILA SHANKAR ADIVAREKAR: It is about the financial aspect of the society as well as the school.

MR. CHAIRMAN: No. Mr. Shahi.

श्री नागेश्वर प्रसाद शाही : श्रीमन्. . .

SHRI SUNDER SINGH BHANDARI: Has the second supplementary been answered?

MR. CHAIRMAN: I am sorry, there is another name. Shrimati Maragatham Chandrasekhar.

SHRIMATI MARAGATHAM CHANDRASEKHAR: Sir, in continuation of the question that was put by my colleague earlier about the financial aspects of the institution, you may disal-

low the question saying that it does not arise. But it was the question tabled yesterday and because there was paucity of time, the question did not come up. Because it pertains to this institution, it does not necessarily mean that we have to work in a water-tight compartment saying that it is for the Finance Minister but this is for the Education Minister. This institution was registered under the Societies Registration Act, 1860. And if there are certain conditions in the Memorandum which are not conducive to the proper working and proper functioning of the institution and doing justice to the public, is it not the duty of the Government to modify or amend the Act? They have been asked time and again to look into this and modify that.

SHRI S. B. CHAVAN: Sir, every educational institution will have its Memorandum of Association, and on what lines a memorandum should be submitted by them it is for them to decide. I have gone through the rules and the Delhi Education Act also. Unless the hon. Members were to point out as to what irregularities have been committed by the School or the Society, it will be difficult for me to explain as to what particular thing is there.

SHRIMATI MARAGATHAM CHANDRASEKHAR: Permit me, Sir, I will put another question. I hardly put a question, since time does not permit us to put too many questions. I think we will have to write to the Minister as to what irregularities are taking place in that institution, and I would request the Minister, through you, Sir, to look into this and give a proper answer.

MR. CHAIRMAN: When you write, there will be time enough. Mr. Shahi.

श्री नागेश्वर प्रसाद शाही : श्रीमन्, इस स्कूल के बारे में जो शिकायत माननीय सदस्या ने की है यह मर्ज बड़े पैमाने पर देश में है और आजादी के बाद जिस तरह से स्कूल का व्यवसाय

फैला और इसका फैलाव हुआ, बहुत से स्कूल शुरू किये गये और साथ ही साथ स्कूल चलाना एक रोजगार बन गया और हजारों लोग इस तरह के स्कूल खोल करके लाखों लाख रुपया नाजायज तरीके से कमा रहे हैं। प्राइवेट स्कूल खोलना एक पेशा बन गया है, एक प्रोफेशन बन गया है और उसके माध्यम से बच्चों से ऊंची ऊंची फीस वसूल करना और गर्वने-मेंट से ग्रान्ट लेना और इन दोनों रकमों को गलत तरीके से इस्तेमाल करना इनका काम हो गया है। उत्तर प्रदेश में खासतौर से श्रीमान. . .

एक माननीय सदस्य : यह दिल्ली का सवाल है।

श्री नागेश्वर प्रसाद शाही : दिल्ली की ही बात कह रहा हूँ। इस तरह का मर्ज जो बड़े पैमाने पर देश में फैल गया है। तो इसको देखते हुए क्या मंत्री महोदय कोई विशेष कानून बनाकर इस मर्ज को रोकन की कोशिश करेंगे ताकि जो स्कूल खुल उनके एकाउन्ट को चैक किया जा सके और जो उनका यह प्राफिट का ढंग है उसको रोका जा सके और जहाँ कहीं भी गलत काम हो स्कूल का पैसा गलत ढंग से खर्च किया जाय वहाँ सरकार सख्त कदम उठा सके। अभी तक कुछ होता नहीं है और एक एक स्कूल के लिये चार चार कमेटियाँ रजिस्टर्ड हो गई हैं। श्रीमान उत्तर प्रदेश में जो इस के रजिस्ट्रार हैं उनके सामने चार चार, पाँच पाँच कमेटियाँ की दरखास्त पड़ी हुई है, रजिस्टर्ड होकर और इस तरह चार-चार पाँच-पाँच कमेटियों का झगडा चला करता है। नतीजा यह होता है कि सफर स्टुडेंट्स को करना पड़ता है, मैनेजमेंट का झगडा चलता है तो स्टुडेंट्स को सफर करना पड़ता है। तो इसके लिये यह बहुत जरूरी है कि सरकार कोई ऐसी व्यवस्था करे जिसके माध्यम से इस तरह का मर्ज जो है वह रोका जा सके और

स्कूलों का पैसा का जो दुरुपयोग होता है वह बन्द किया जा सके। तो मंत्री जी क्या कोई ऐसा कानून बनाने पर विचार करेंगे ?

SHRI S. B. CHAVAN: Mr. Chairman, Sir, the hon. Member has asked for information about private schools in U.P.

SHRI NAGESHWAR PRASAD SHAHI: Not information. Will the Government...

SHRI S. B. CHAVAN: I think I have understood you correctly. But I do not think it would be possible for me to give any reply to the hon. Member's question, because this will not arise out of a Delhi school. About Delhi school if anything the hon Member wants to know...

SHRI NAGESHWAR PRASAD SHAHI: I am not asking you for any information. My request is whether the Government can take any step...

AN HON. MEMBER: It is advise.

SHRI NAGESHWAR PRASAD SHAHI: This is not advice. It is not a question. If the Minister is unable to understand, I am helpless.

SHRI S. B. CHAVAN: As far as the Delhi school is concerned, if he has anything particular to ask me, I am here to give all the clarifications that he wants. But I cannot answer a general question during the Question Hour as to whether Government proposes to introduce any Bill. Unless I know what exactly is the grievance, I cannot possibly say anything on that.

SHRI NAGESHWAR PRASAD SHAHI: There is no bar that general questions cannot be answered. This is a general question based on this particular question. Why is the Minister avoiding to answer it?

MR. CHAIRMAN: He has already said that about this school he will answer everything but he won't make a statement just now on it as a general question. I think you can give him instances of what needs to be inquired into rather than asking questions.

SHRI NAGESHWAR PRASAD SHAHI: There is no question of inquiry. Either the Minister should deny that there is such a disease or he should say that there is such a disease and that he will take steps.

MR. CHAIRMAN: I think you leave it at that. He has heard you and he has made a note of it. He does not want to speak now.

SHRI SHRIKANT VERMA: Of late, the schools and colleges in Delhi have become breeding grounds for political propoganda and preaching of certain ideologies. The case of Jawaharlal Nehru University is before us. You know that Jawaharlal Nehru University has become almost a breeding ground for Marxist ideology.

MR. CHAIRMAN: Don't take the question out of its ambit.

SHRI SHRIKANT VERMA: There are certain colleges in Delhi which have become the main support for the R.S.S., the staff, the Principal as well as the students. Now, this is gross misuse of educational institutions. It is not the Home Ministry which is involved. It is the Ministry of Education which is involved in it and I would like to know what action the Ministry of Education is taking to correct the picture and to stop this thing from further deterioration.

SHRI S. B. CHAVAN: This question is about a school in Delhi and the hon. Member wants information as to whether a particular ideology is being preached in a particular school. Unless the hon. Member gives me notice as to about which particular school or particular institution he would like to have the information—and if it comes within the purview of the Ministry of Education—I will not be in a position to answer because all the aspects will have to be examined.

SHRI SHRIKANT VERMA: It is the job of the Ministry of Education to find out. It is not my job to find out. The Minister should find out.

MR. CHAIRMAN: Even before the hon. Minister answered the question, I told you that you were extending the

ambit of a very particular question and that you should keep to that question. If you want any answer about any particular ideology or anything else, put in your own question.

SHRI SHRIKANT VERMA: Sir, I am amazed at the innocence of the Minister.

MR. CHAIRMAN: Do you mean to say that questions can be asked about Andhra Pradesh, Bangalore or Mysore Universities and they will all be based on this?

SHRIMATI HAMIDA HABIBULLAH: Sir, looking at the question that has been asked by the Hon. Member, I can guess that there are some very serious irregularities going on in connection with this institution. As the Minister has very kindly asked the Members to let him know about the irregularities, will he be pleased to look into the irregularities, make inquiries and take immediate action in the matter after the Members have brought the irregularities to his notice? These types of things are going on in different places and nothing is being done about them. May I ask the Minister whether he will take action after he has been given a list of the irregularities that are going on?

SHRI S. B. CHAVAN: If the hon. Member were to give me a list of the irregularities committed by these particular institutions, certain inquiries will be made. If the Government is convinced that it is an actionable irregularity which they have committed, certainly we will not hesitate to take action.

SHRI NARASINGHA PRASAD NANDA: Sir, my impression is that the Springdales is one of the premier schools in Delhi, and its Principal is one of the eminent educationists. And unless there is some very serious charge against this institution, no evil glance should be cast on it. I would like the hon. Minister to give an assurance to the House that unnecessary suspicion need not be raised against the institution unless there are really serious charges against that institution because the impression is that this is one of the very good institutions with

excellent results, a very high degree of discipline, and children from very big families are studying in this school.

SHRI S. B. CHAVAN: Sir, I am aware of the fact that this is one of the premier institutions in Delhi. But even in a premier institution, if any irregularity is committed of a serious nature, then certainly we will have to look into it.

MR. CHAIRMAN: That is the end of the matter. Now, Question No. 322.

#### Auction of plots at Nehru Place

\*322. SHRI JAGANNATHRAO JOSHI:

SHRI SUNDER SINGH BHANDARI:†

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the Delhi Development Authority auctioned two plots at Nehru Place for Rs. 50,000 per square metre on August 5, last;

(b) whether it is also a fact that these prices are more than double of what they were two-three years ago; and

(c) if so, what is the Government's reaction thereto and what steps Government propose to take to check this trend?

निर्माण तथा आवासीय मकानों में उप  
मंत्र: (श्री मोहम्मद उस्मान अरिफ)

(क) जी, हाँ, लगभग ।

(ख) जी, हाँ ।

(ग) नेहरू प्लेस में मूल्य की वृद्धि का एक कारण यह है कि अब काम्प्लेक्स का विकास हो गया है और प्रायः सभी अनिवार्य सेवाएँ उपलब्ध हैं । तथापि, दिल्ली विकास प्राधिकरण ने वाणिज्यिक स्थानों के विकास के लिये अपनी गति-विधियाँ तेज कर दी हैं ।

‡[THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF): (a) Yes, Sir, approximately.

(b) Yes, Sir.

(c) One of the reasons for rise in price in Nehru Place is that the complex has been developed now and almost all essential services are available. However, DDA have stepped up their activities for the development of commercial places.]

श्री सुन्दर सिंह 'भंडारी' : श्रीमन्, इस सवाल का जो मुख्य मुद्दा है, वह यह है कि पिछले दो सालों से दिल्ली में प्लाट्स की कीमत बहुत गुना बढ़ जाती है और उसकी एक बहुत बड़ी वजह यह है कि प्लाट्स में फारवर्ड ट्रेडिंग के लिये गुंजाइश बनती जाती है। जैसे ही डी० डी० ए० की तरफ से प्लाट नीलाम करन का धोपणा होता है, उन जर्मनों पर मकान बनाने वाले पहले से ही प्लाट्स को आक्शन करने लगते हैं। उसमें इतनी अधिक रकम वसूल कर लेते हैं कि फिर वे जर्मन की वित्ताशा कीमत दे सकते हैं ।

तो क्या सरकार ने कोई ऐसी योजना सांची है जिससे इस फारवर्ड ट्रेडिंग को रोका जा सके ? जो लोग बिड करते हैं प्लाट लेने के लिये, वे इसमें अनावश्यक मुनाफा न कमा सकें ? उनको जो रकम देनी पड़ती है हैमर के गिरते ही, अभी वे केवल 25 प्रतिशत देते हैं, तो ऐसी कोई व्यवस्था की जा सकती है, टर्म्स में इतनी कड़ाई की जा सकती है कि वे आधी से ज्यादा रकम उसी वक्त जमा कराएँ, साल भरके अंदर अंदर पूरी रकम जमा कराएँ और खरीदे हुए प्लाट की कीमत से अगर वे बिल्डिंग बना करके उसमें नावाजिब फायदा उठाते हैं, तो उसमें भाँ डी० डी० ए० को हिस्सा मिल सके ?

†The question was actually asked on the floor of the House by Shri Sunder Singh Bhandari.

‡ [ ] English translation.